

## थाईलैंड से छह भारतीय श्रमिकों को मुक्त कराया गया



नई दिल्ली।

राष्ट्रीय

मानवाधिकार

आयोग के स्वतः हस्तक्षेप के परिणामस्वरूप विदेश मंत्रालय ने थाईलैंड में एक नियोक्ता की यातना झेल रहे छह भारतीय श्रमिकों को मुक्त करा लिया।

एनएचआरसी ने बताया कि आयोग के स्वतः हस्तक्षेप के परिणामस्वरूप विदेश मंत्रालय ने त्वरित कार्रवाई करते हुए थाईलैंड में यातना झेल रहे छह भारतीय श्रमिकों को मुक्त करा लिया।

## NHRC secures rescue of 6 Odisha workers in Thailand

NEW DELHI

THE National Human Rights Commission (NHRC) on Saturday said its suo motu intervention has resulted in the swift rescue of six Indian workers from Odisha's Kendrapara district who were allegedly facing torture while being held captive by their employer in Thailand for several months. The apex human rights body said that four of the workers were repatriated to India the very next day after the NHRC communicated the matter to the Ministry of External Affairs (MEA) on February 20, 2026. They reached Kolkata by a flight booked by their employer from Bangkok.

According to the Commission, the MEA's Southern Division has informed that efforts are underway to repatriate the remaining two rescued workers who are currently facing legal proceedings due to overstaying their visa in Thailand. The Centre is pursuing the matter with Thai immigration authorities. The NHRC said



that after taking cognisance of a media report on February 20, it had sought comments from the MEA on whether assistance could be extended to the families of the six workers. Acting promptly upon receiving the communication, the MEA's Southern Division approached the Thai authorities seeking their rescue and also contacted the owner of the company where the workers were reportedly employed.

It may be recalled that the Commission had earlier taken suo motu cognisance of a media report stating that at least six Indian workers from Odisha's Kendrapara district had been held captive by their employer without salary and proper food for the last six months in an area near Bangkok. The incident came to light on February 17, after the victims recorded a video message describing their plight.

## NHRC intervention results in rescue of 6 Odisha workers held captive in Thailand

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# Info panel website down for 10 days, 2<sup>nd</sup> time in six months

Venkadesan.S  
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Chennai: Thousands of RTI appellants are finding it difficult to check the cause list and orders online as the Tamil Nadu state information commission's website has been inaccessible for more than 10 days. They have also not been able to file a second appeal before the commission.

The initial plea and the first appeal under the Right to Information

Act can be filed via state govt's e-governance website, [rtionline.tn.gov.in](http://rtionline.tn.gov.in), but the second appeal can be filed only on the information commission's website. "Though the RTI Act does not explicitly mention it, the commission demands the appeal be filed in a specific format, which can be downloaded only from its website. So, keeping the website down for 10 days is not acceptable," said Mahendran Thiagarajan, Chennai coordinator of the 'Ten Rupee Movement', which campaigns against corruption.

Another RTI activist, Akbar Ahmed, said he was unab-

le to access the order dated Feb 16 issued by chief information commissioner Shakeel Akhter in connection with the implementation of the National Human Rights Commission's order. "Chengalpet collectorate furnished wrong information for my appeal. I filed a complaint petition. It was heard on Feb 16, but I couldn't read the order since the website is down," he said.

## **RTI APPELLANTS CAN'T ACCESS CAUSE LISTS**

This is the second time in six months that the web portal has been inaccessible for more than 10 days. Managed by the National Informatics Centre, which also maintains other govt sites, the commission's website is the only gateway to access the commission's orders on appeals, as well as the cause list to check if appeals are listed for hearing. Only with the help of the cause list can appellants request a hearing via video conferencing in case they cannot personally appear before the commission for a hearing.

Officials at the information commission said that the website was under maintenance and will active soon.

## Youths fire cannon pledging support for Iran, video viral



Case registered  
for promoting  
religious enmity

**Our Staff Reporter**

**BHOPAL**

A video has gone viral on social media showing a cannon being fired from the Raisen fort and some youths chanting religious slogans, claiming support for Iran and saying that Indian Muslims are not afraid of anyone.

The clip uploaded on a social media platform shows four youths standing close to a cannon on a hill. After shouting slogans, one person approaches the cannon and lights it with a matchstick. With a loud bang the cannon releases thick smoke.

Officials said the viral clip had been created combining two different videos and was uploaded on social media. A voice-over and background music were also added to

### **NHRC member demands action**

Meanwhile, National Human Rights Commission member Priyank Kanoongo raised concern over the video, alleging that an illegal cannon was fired from the protected monument over a residential area, potentially endangering lives. He demanded strict action against those involved, including charges related to illegal weapons use, spreading fear and damaging an archaeological heritage site.

make the video effective and popular. However, after the controversy erupted, the video was found deleted from the social media platform late in the evening.

Preliminary police investigations revealed that the original footage was recorded by some youths from Bhopal when the cannon was being fired from the Raisen fort to signal the time for Iftar during the month of Ramzan.

The cannon and the gunpowder are provided by the district administration and taken back after end of the holy month.

The practice of firing the cannon from the hill is a tradition to inform people about Sehri and Iftar timings.

### **Case registered**

Raisen superintendent of police Ashutosh Gupta said that a case had been registered under Section 196 of the BNS for promoting religious enmity and provisions of the IT Act and efforts were underway to identify and trace the accused. The authorities were also examining the role of those responsible for managing the cannon, he said.



**Source: <https://nhrc.nic.in/media/press-release/nhrc-suo-motu-intervention-results-in-the-mea-swiftly-getting-rescued-six-indian-workers-facing-torture-in-captivity-by-their-employer-in-thailand-since-last-several-months>**

NHRC suo motu intervention results in the MEA swiftly getting rescued six Indian workers facing torture in captivity by their employer in Thailand since last several months

Press release

National Human Rights Commission

New Delhi: 7th March 2026

NHRC suo motu intervention results in the MEA swiftly getting rescued six Indian workers facing torture in captivity by their employer in Thailand since last several months

Four of them repatriated to the country the very next day of the NHRC communication to the MEA on 20th February 2026

The employer pays for their return journey to India

MEA informs about the efforts to repatriate the remaining two rescued workers facing legal process due to overstaying their visa in Thailand

The National Human Rights Commission (NHRC), India's suo motu intervention has resulted in the Union Ministry of External Affairs (MEA) acting swiftly in getting rescued six Indian workers facing torture in captivity by their employer in Thailand since last six months. Four of them were repatriated to India the very next day of the NHRC communication to the MEA on 20th February 2026. They reached Kolkata by a flight booked by their employer from Bangkok.

The MEA's Southern Division has informed that it is pursuing the matter of repatriation of the remaining two rescued workers with the Thai immigration authorities as they had overstayed their visa.

It may be recalled that on 20th February 2026, the Commission had sought the comments of the MEA whether they could render any assistance to the families of the six captive workers after taking cognizance of a media report. Moving promptly on receiving the NHRC communication, the MEA's Southern Division sent a request to the Thai authorities to rescue them and also contacted the owner of the company, where the six workers were reportedly working.

The media had reported about a video on 17th February 2026 wherein the workers from Kendrapara district of Odisha had recorded their plight. They were being held captive and subjected to physical as well as mental torture by their employer inside a factory in an area near Bangkok. They were forced to work for 12 hours a day in a plywood factory without any salary and proper food. Reportedly, their employer had also confiscated their passports.

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**Source: <https://www.hindustantimes.com/india-news/amid-conflicts-nhrc-chief-pitches-for-complete-overhaul-of-paris-principles-101772909305112.html>**

Amid conflicts, NHRC chief pitches for 'complete overhaul' of Paris Principles

Published on: Mar 08, 2026 12:18 AM IST

PTI

New Delhi, In the backdrop of multiple ongoing conflicts in the world, NHRC chairperson Justice V Ramasubramanian on Saturday pitched for a "complete overhaul" of the Paris Principles so that international standards are set for better protection of human rights.

Amid conflicts, NHRC chief pitches for 'complete overhaul' of Paris Principles

In his remarks during a session 'NHRCs in Turbulent Times' held as part of the Raisina Dialogue here, he argued that Paris Principles take care of only a "cosmetic outlook" of the matter, as to how a human rights institution is to be constituted.

The Paris Principles are a set of standards for National Human Rights Institutions developed by the United Nations in 1993.

These were subsequently endorsed by the UN General Assembly in 1993, and set out the basic guidelines recommended by the UN in the establishment of a national human rights institution.

On the current global situation when several conflicts are taking place in the world, the NHRC chief, without naming anyone or any country, lamented that the first prerequisite for upholding of human rights is to "speak out the truth, but today, no world leader can take the mike and speak the truth, the whole truth".

This is because of diplomacy, multilateral relationships, interests of a country, he said, adding, "Today, we have to use a lot of diplomacy, we have to be careful in choosing words, in choosing names".

Justice Ramasubramanian, referring to global conflicts, said the irony of history is that "perpetrators become victims and victims become perpetrators, they reverse their roles".

"The first half of the 21st century, I think will become the mirror image of the first half of the 20th century. So, what should we do?" he asked.

The NHRC chief pitched for "collaboration between NHRIs of various countries, irrespective of whether historically they were perpetrators or victims".

"If we get together as a society, and strengthen the civil society and human rights institutions to question their respective governments, that they can't, they shall not do what they are now doing, it will be very difficult for one international organisation to take up the burden upon itself," he added.

The NHRC chief said post WW2, it was possible for "one organisation" to take it upon itself, because everybody saw some reasons after a lot of bloodshed.

"Today that reasoning is gone because self-interest or interest of the country, interest of my country takes precedence over the interest of other countries, every way," he said.

The NHRC chief said there must be some "recalibration" of the ideological issues.

All these human rights institutions in various countries were established in accordance with the Paris Principles.

"Unfortunately, Paris Principles take care of only a cosmetic outlook, as to how an institution is to be constituted," he argued.

"Paris Principles require a complete revamping, overhauling, so that international standards are set. After it is set, we should have three to four international bodies which will provide check on their own countries, their respective countries," the NHRC chairperson suggested.

"Unless this is done and dialogue is prompted, I don't think it will be easy to tame countries which have..," he said. Bharat Lal, Secretary General, NHRC, said post WW2 order, the countries which are responsible for maintaining peace, somehow, "they themselves are becoming responsible for various disruptions leading to human rights violations in different parts of the world".

The NHRC chief also urged the Indian society to practice whatever values historically it has been proud of. "Here preachers are different from practitioners, preachers don't practice and practitioners don't preach," he said, without elaborating.

Justice Ramasubramanian said societal values need to improve, and underlined that an "ideal society is one where there is no need for police, court or an NHRI".



**Source: <https://thefederal.com/category/states/east/odisha/6-indian-workers-who-were-tortured-in-captivity-in-thailand-rescued-nhrc-233230>**

6 Indian workers who were 'tortured in captivity' in Thailand rescued: NHRC

Agencies 7 Mar 2026 9:02 PM (Updated:7 Mar 2026 9:02 PM)

Four of those rescued were repatriated to the country the very next day, it said, adding that the employer paid for their return journey to India

New Delhi, Mar 7 (PTI) The NHRC on Saturday said its intervention in a case related to six Indian workers facing "torture in captivity" by their employer in Thailand for the last several months has resulted in their rescue.

The National Human Rights Commission (NHRC) had recently sought a response from the Ministry of External Affairs (MEA) in this case.

The suo motu intervention by the NHRC resulted in the MEA "acting swiftly to rescue the six Indian workers" from Odisha's Kendrapara district, who were facing "torture in captivity" by their employer in Thailand for the past six months, the rights panel said in a statement.

Four of those rescued were repatriated to the country the very next day of the NHRC's communication to the MEA on February 20, it said, adding that the employer paid for their return journey to India.

They reached Kolkata by a flight booked by their employer from Bangkok, the statement said.

The MEA's Southern Division informed that it is pursuing the matter of repatriation of the remaining two rescued workers with the Thai immigration authorities, as they had overstayed their visa, the statement said.

On February 20, the Commission had sought the MEA's comments on whether it could render any assistance to the families of the six captive workers after taking cognisance of a media report.

"Moving promptly on receiving the NHRC communication, the MEA's Southern Division sent a request to the Thai authorities to rescue them and also contacted the owner of the company, in which the six workers were reportedly working," the NHRC said in the statement.

The media had reported about a video on February 17, in which the workers from Kendrapara had shared their plight, the NHRC said.

"They were held captive and subjected to physical and mental torture by their employer inside a plywood factory near Bangkok. They were forced to work for 12 hours a day without any salary or proper food. Reportedly, their employer also confiscated their passports," the statement said. PTI

(Except for the headline, this story has not been edited by The Federal staff and is auto-published from a syndicated feed.)

**Source: <https://theprint.in/india/amid-conflicts-nhrc-chief-pitches-for-complete-overhaul-of-paris-principles/2872882/>**

Amid conflicts, NHRC chief pitches for 'complete overhaul' of Paris Principles

PTI

08 March, 2026 12:45 am IST

New Delhi, Mar 7 (PTI) In the backdrop of multiple ongoing conflicts in the world, NHRC chairperson Justice V Ramasubramanian (ret'd) on Saturday pitched for a "complete overhaul" of the Paris Principles so that international standards are set for better protection of human rights.

In his remarks during a session — 'NHRCs in Turbulent Times' — held as part of the Raisina Dialogue here, he argued that Paris Principles take care of only a "cosmetic outlook" of the matter, as to how a human rights institution is to be constituted.

The Paris Principles are a set of standards for National Human Rights Institutions (NHRIs) developed by the United Nations in 1993.

These were subsequently endorsed by the UN General Assembly in 1993, and set out the basic guidelines recommended by the UN in the establishment of a national human rights institution.

On the current global situation when several conflicts are taking place in the world, the NHRC chief, without naming anyone or any country, lamented that the first prerequisite for upholding of human rights is to "speak out the truth, but today, no world leader can take the mike and speak the truth, the whole truth".

This is because of diplomacy, multilateral relationships, interests of a country, he said, adding, "Today, we have to use a lot of diplomacy, we have to be careful in choosing words, in choosing names".

Justice Ramasubramanian, referring to global conflicts, said the irony of history is that "perpetrators become victims and victims become perpetrators, they reverse their roles".

"The first half of the 21st century, I think will become the mirror image of the first half of the 20th century. So, what should we do?" he asked.

The NHRC chief pitched for "collaboration between NHRIs of various countries, irrespective of whether historically they were perpetrators or victims".

"If we get together as a society, and strengthen the civil society and human rights institutions to question their respective governments, that they can't, they shall not do what they are now doing, it will be very difficult for one international organisation to take up the burden upon itself," he added.

The NHRC chief said post WW2, it was possible for "one organisation" to take it upon itself, because everybody saw some reasons after a lot of bloodshed.

"Today that reasoning is gone because self-interest or interest of the country, interest of my country takes precedence over the interest of other countries, every way," he said.

The NHRC chief said there must be some "recalibration" of the ideological issues.

All these human rights institutions in various countries were established in accordance with the Paris Principles.

"Unfortunately, Paris Principles take care of only a cosmetic outlook, as to how an institution is to be constituted," he argued.

"Paris Principles require a complete revamping, overhauling, so that international standards are set. After it is set, we should have three to four international bodies which will provide check on their own countries, their respective countries," the NHRC chairperson suggested.

"Unless this is done and dialogue is prompted, I don't think it will be easy to tame countries which have..," he said.

Bharat Lal, Secretary General, NHRC, said post WW2 order, the countries which are responsible for maintaining

peace, somehow, "they themselves are becoming responsible for various disruptions leading to human rights violations in different parts of the world".

The NHRC chief also urged the Indian society to practice whatever values historically it has been proud of. "Here preachers are different from practitioners, preachers don't practice and practitioners don't preach," he said, without elaborating.

Justice Ramasubramanian said societal values need to improve, and underlined that an "ideal society is one where there is no need for police, court or an NHRI". PTI KND MNK MNK

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**Source:** <https://www.oneindia.com/india/nhrc-chief-calls-overhaul-of-paris-principles-at-raisina-dialogue-011-8019909.html>

Paris Principles review urged by NHRC chief at Raisina Dialogue amid global conflicts

At the Raisina Dialogue, NHRC chairperson Justice V Ramasubramanian (retd) called for a complete overhaul of the UN Paris Principles to set stronger international standards for national human rights institutions. He said the current framework focuses largely on institutional form rather than substance and noted that honest public truth-telling is essential for protecting human rights during conflicts.

By Krishna Kripa Updated: Sunday, March 8, 2026, 1:03 [IST]

NHRC chairperson Justice V Ramasubramanian ret'd called for a major rewrite of the Paris Principles. Justice Ramasubramanian spoke during the Raisina Dialogue session, NHRCs in Turbulent Times. Justice Ramasubramanian linked the demand to ongoing global conflicts. Justice Ramasubramanian said stronger international standards were needed for better human rights protection.

The Paris Principles were developed by the United Nations in 1993. The UN General Assembly endorsed them in 1993. The principles set basic guidelines for creating National Human Rights Institutions, or NHRIs. Justice Ramasubramanian said they mainly describe how institutions are formed. Justice Ramasubramanian argued that deeper safeguards are still missing.

Paris Principles overhaul and global human rights standards

Justice Ramasubramanian said the first step in protecting rights is speaking the truth. Justice Ramasubramanian said diplomacy often blocks plain speech during conflicts. "Today, we have to use a lot of diplomacy, we have to be careful in choosing words, in choosing names." Justice Ramasubramanian said national interests often shape what leaders say publicly.

Justice Ramasubramanian also spoke about shifting roles in modern conflicts. Justice Ramasubramanian said aggressors can later claim victimhood, and victims can later become aggressors. "The first half of the 21st century, I think will become the mirror image of the first half of the 20th century. So, what should we do?" Justice Ramasubramanian asked.

Justice Ramasubramanian suggested closer coordination among NHRIs across countries. Justice Ramasubramanian said this cooperation should happen despite past histories. "If we get together as a society, and strengthen the civil society and human rights institutions to question their respective governments, that they cant, they shall not do what they are now doing, it will be very difficult for one international organisation to take up the burden upon itself," Justice Ramasubramanian said.

Paris Principles revamping and checks within countries Justice Ramasubramanian said a single global body cannot carry the load alone now. Justice Ramasubramanian compared this with the period after WW2. Justice Ramasubramanian said shared reasoning existed then after bloodshed. Justice Ramasubramanian said it has weakened as self-interest comes first. Justice Ramasubramanian also called for recalibration of ideological issues. Justice Ramasubramanian repeated that the Paris Principles look at structure, not substance. Justice Ramasubramanian said a full revamp was required to set stronger global benchmarks. Justice Ramasubramanian suggested three to four international bodies.

Justice Ramasubramanian said they should check their own countries. "Unless this is done and dialogue is prompted, I dont think it will be easy to tame countries which have..," Justice Ramasubramanian said. Bharat Lal, Secretary General, NHRC, pointed to strains in the post WW2 order. Bharat Lal said countries expected to maintain peace now contribute to disruptions.

Bharat Lal said these disruptions lead to rights violations in several regions. The comments were made during the

same discussion on pressures facing rights bodies.

Justice Ramasubramanian also spoke about values within Indian society. Justice Ramasubramanian urged people to follow ideals India has long valued. "Here preachers are different from practitioners, preachers don't practice and practitioners don't preach," Justice Ramasubramanian said. Justice Ramasubramanian did not expand on the remark.

Justice Ramasubramanian said societal standards must improve alongside institutional reform. Justice Ramasubramanian said the best society needs no police, courts, or an NHRI. Justice Ramasubramanian placed that idea as a long-term goal. Justice Ramasubramanian linked it to stronger civic responsibility and steady dialogue on rights.

With inputs from PTI



**Source: <https://www.dailyexcelsior.com/nhrc-says-6-indian-workers-who-faced-torture-in-captivity-in-thailand-rescued/>**

NHRC says 6 Indian workers who faced 'torture in captivity' in Thailand rescued

By Daily Excelsior - March 8, 2026

NEW DELHI, Mar 7 : The NHRC on Saturday said its intervention in a case related to six Indian workers facing "torture in captivity" by their employer in Thailand for the last several months has resulted in their rescue.

The National Human Rights Commission (NHRC) had recently sought a response from the Ministry of External Affairs (MEA) in this case.

The suo motu intervention by the NHRC resulted in the MEA "acting swiftly to rescue the six Indian workers" from Odisha's Kendrapara district, who were facing "torture in captivity" by their employer in Thailand for the past six months, the rights panel said in a statement.

Four of those rescued were repatriated to the country the very next day of the NHRC's communication to the MEA on February 20, it said, adding that the employer paid for their return journey to India.

They reached Kolkata by a flight booked by their employer from Bangkok, the statement said.

The MEA's Southern Division informed that it is pursuing the matter of repatriation of the remaining two rescued workers with the Thai immigration authorities, as they had overstayed their visa, the statement said.

On February 20, the Commission had sought the MEA's comments on whether it could render any assistance to the families of the six captive workers after taking cognisance of a media report.

"Moving promptly on receiving the NHRC communication, the MEA's Southern Division sent a request to the Thai authorities to rescue them and also contacted the owner of the company, in which the six workers were reportedly working," the NHRC said in the statement.

The media had reported about a video on February 17, in which the workers from Kendrapara had shared their plight, the NHRC said.

"They were held captive and subjected to physical and mental torture by their employer inside a plywood factory near Bangkok. They were forced to work for 12 hours a day without any salary or proper food. Reportedly, their employer also confiscated their passports," the statement said. (PTI)



**Source: <https://www.etvbharat.com/amp/en/state/110-indian-students-are-stranded-at-irans-urmia-university-including-maz-haider-from-kota-enn26030705527>**

110 Indian MBBS Students Stranded In Iran Amid Bombing; Plea Filed For Immediate Evacuation

Congress leader and former director of Rajasthan Seeds Corporation, Charmes Sharma, has filed a petition with the President's Secretariat of India addressed to Droupadi Murmu.

By ETV Bharat English Team

Published : March 7, 2026 at 10:53 PM IST

2 Min Read

Bundi: More than 110 Indian students, including an MBBS student, Maaz Haider from Kota are reportedly stranded at Urmia University of Medical Sciences in Iran's West Azerbaijan region. This is amid intense bombing in Iran by the United States and Israel.

Congress leader and former director of Rajasthan Seeds Corporation, Charmes Sharma, has filed a petition with the President's Secretariat of India addressed to Droupadi Murmu. In his plea, Sharma has urged immediate intervention to ensure the safe return of the students to India.

He has also submitted a formal complaint to the Ministry of External Affairs India, addressed to Prime Minister Narendra Modi, External Affairs Minister S. Jaishankar, and Foreign Secretary Vikram Misri. In addition, he has appealed to the National Human Rights Commission of India to intervene and help safeguard the lives of the stranded students.

According to reports, the examinations were underway at the university when hostilities escalated following heavy attacks on Iran by Israel and the United States.

On Friday, Haider's uncle, Junaid Farooqui, informed Sharma about the situation and sought assistance to ensure the safe evacuation of the students. Following this, Sharma contacted the Ministry of External Affairs in New Delhi and the Embassy of India in Iran to brief them on the situation.

Farooqui said the family has been worried since the conflict began. He said that bombs had fallen a few kilometres from the university campus, and explosions could be heard in the area where the students are currently staying.

In his petition to the President, Sharma stated that the lives of the 110 Indian students stranded at Urmia University are at serious risk due to ongoing bombardment across Iran.

He said the United States had also issued warnings of further attacks, which is cause of worry. Sharma urged the Indian government to take immediate diplomatic action through international coordination to evacuate the students from the conflict zone and ensure their safe return to India at the earliest.



**Source: <https://timesofindia.indiatimes.com/city/chennai/tamil-nadus-state-information-commission-website-down-for-more-than-10-days-2nd-time-in-six-months/articleshow/129230426.cms>**

Tamil Nadu's state information commission website down for more than 10 days, 2nd time in six months

Mar 8, 2026, 03.38 AM IST

Chennai: Thousands of RTI appellants are finding it difficult to check the cause list and orders online as the Tamil Nadu state information commission's website has been inaccessible for more than 10 days. They have also not been able to file a second appeal before the commission.

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Another RTI activist, Akbar Ahmed, said he was unable to access the order dated Feb 16 issued by chief information commissioner Shakeel Akhter in connection with the implementation of the National Human Rights Commission's order. "Chengalpet collectorate furnished wrong information for my appeal. I filed a complaint petition. It was heard on Feb 16, but I couldn't read the order since the website is down," he said.

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Officials at the information commission said that the website was under maintenance and will active soon.

**Source:** <https://www.bhaskarenglish.in/local/mp/news/bhopal-trump-posters-trampled-raisen-fort-cannon-iran-support-video-137373541.html>

Cannon fired from Raisen Fort for Iran: Youths chant Allah-hu-Akbar; Trump compared to animal in Bhopal

Raisen 16 hours ago

A clip showing a cannon being fired from the historic Raisen Fort in support of Iran has gone viral on social media. The video surfaced days after the United States and Israel attacked Iran, escalating tensions in the Middle East and Gulf region.

The footage allegedly shows a group of youths firing a cannon from the fort while raising religious slogans. In a separate incident in Bhopal, posters of US President Donald Trump were reportedly trampled during a gathering at a mosque.

Cannon fired from Raisen Fort

In the viral video, four young men can be seen standing on the ramparts of the historic Raisen Fort. They are heard shouting "Allahu Akbar" and expressing support for Iran. One of them approaches a cannon placed on the fort and lights it with a matchstick.

Moments later, the cannon fires, sending a cloud of smoke across the surrounding area, while the city can be seen in the background.

The video also purportedly claims that Indian Muslims will not be afraid and will continue to stand firm.

See these 3 pictures

Video posted on social media

The video was reportedly posted from a social media account named "danish\_star\_." According to reports, it has been viewed by around 4,000 people, received over 100 comments, and has been shared about 1,200 times.

The caption of the post reads "Bharat ke Musalman". The video has not been deleted yet and is spreading rapidly on social media.

Possibly linked to Ramadan Iftar announcement

The video surfaced online on Saturday. Some youths in Bhopal reportedly recorded the footage at the time the cannon was fired. It is being claimed that the cannon was fired during Ramadan to signal the time for breaking the fast (iftar). However, the authenticity of the video has not yet been officially confirmed.

NHRC member raises concern

National Human Rights Commission member Priyank Kanoongo raised concerns about the viral video on social media. He said that an illegal country-made cannon was fired from the ramparts of the Raisen Fort, which is a protected monument under the Archaeological Survey of India (ASI).

He alleged that the act could endanger nearby residential areas and spread fear in the name of Iran and Ramadan.

Demand for strict action

Kanoongo demanded strict action against those involved. He said officials of the Archaeological Survey of India and the local administration should register cases against the youths for making illegal weapons, firing explosives, spreading panic, and damaging an archaeological heritage site.

He also stated that notices are being sent for action and that government officials must ensure rules are followed.

Administration says investigation underway

Raisen Tehsildar Bharat Mandre said the administration has received information about the video. He added that the police station has been informed and legal action will be taken after an investigation.

Trump posters trampled in Bhopal

In a separate incident in Bhopal's Narela Assembly constituency, posters of US President Donald Trump were allegedly placed on the ground and trampled during a program at Masjid Garib Nawaz in Bismillah Colony. During the event, participants reportedly raised slogans such as "Israel Murdabad" and "America Murdabad."

#### Religious leader's statement

Maulana Raj-ul-Hasan Haidari, speaking at the gathering, said that powerful countries in the world are oppressing the weak. He accused Israel and the United States of having the blood of innocent people on their hands. During his speech, the cleric also compared Donald Trump to an animal while criticizing US policies. Authorities have not yet announced any official action regarding the Bhopal incident.



**Source: <https://www.prameyanews.com/nhrc-intervention-four-stranded-odia-workers-return-home-from-thailand-repatriation-of-two-others-under-process>**

NHRC Intervention: Four stranded Odia workers return home from Thailand, repatriation of two others under process

Published By : Debadas Pradhan | March 7, 2026 12:08 PM

Bhubaneswar, March 7: The National Human Rights Commission's (NHRC) suo motu intervention has resulted in the Ministry of External Affairs (MEA) acting swiftly in getting rescued six migrant workers from Odisha facing torture in captivity by their employer in a plywood firm in Thailand since last six months.

Out of the six migrant workers, four were repatriated to India the very next day of the NHRC communication to the MEA on February 20. They reached Kolkata by a flight booked by their employer from Bangkok.

The MEA's Southern Division has informed that it is pursuing the matter of repatriation of the remaining two rescued workers with the Thai immigration authorities as they had overstayed their visa.

It may be recalled that on February 20, the Commission had sought the comments of the MEA whether they could render any assistance to the families of the six captive workers after taking cognizance of a media report. Moving promptly on receiving the NHRC communication, the MEA's Southern Division sent a request to the Thai authorities to rescue them and also contacted the owner of the company, where the six workers were reportedly working.

The media had reported about a video on February 17 wherein the workers from Kendrapara district of Odisha had recorded their plight. They were being held captive and subjected to physical as well as mental torture by their employer inside a factory in an area near Bangkok. They were forced to work for 12 hours a day in a plywood factory without any salary and proper food. Reportedly, their employer had also confiscated their passports.



**Source:** <https://www.lokmatimes.com/national/mp-nhrc-seeks-action-over-illegal-cannon-firing-near-mahadev-temple-in-raisen/>

MP: NHRC seeks action over illegal cannon firing near Mahadev temple in Raisen

By IANS | Updated: March 7, 2026 17:50 IST

Bhopal, March 7 National Human Rights Commission (NHRC) Member Priyank Kanoongo on Saturday expressed strong displeasure over miscreants ...

Bhopal, March 7 National Human Rights Commission (NHRC) Member Priyank Kanoongo on Saturday expressed strong displeasure over miscreants firing illegal country-made cannons on a residential area from the side of an Archaeological Survey of India (ASI)-protected fort in Raisen district of Madhya Pradesh.

Kanoongo shared a video on his social media account showing a group of people firing and celebrating each shot. He alleged that miscreants are firing illegal indigenous cannons on residential areas from the side of the fort protected by the Archaeological Department and spreading fear in the name of Iran and Ramadan.

The NHRC member further claimed that the act was part of a conspiracy to prevent local Hindu families from visiting the Mahadev temple located in the fort premises.

He accused the ASI office and the local administration in Raisen of negligible efforts to stop such incidents.

“These miscreants, who are endangering public life by firing illegal country-made cannons from the side of a fort protected by the Archaeological Department in Raisen, Madhya Pradesh, on a residential area, are spreading fear in the name of Iran and Ramadan,” Kanoongo stated.

He demanded that a case be filed immediately and prompt action taken against those involved in manufacturing illegal weapons, using ammunition, spreading terror, endangering citizens' lives, and damaging archaeological heritage.

“The Archaeological Survey of India and local administration officials, who so assiduously prevented Hindus from visiting the Mahadev Temple located here, should prosecute these miscreants with equal urgency,” he wrote on X. Kanoongo also mentioned that the NHRC will issue a notice in this matter very soon, and the responsible officers will have to account for their negligence.

He stressed that the job is government-mandated and that rules must be followed.

He added that the miscreants had also included old videos in their Instagram posts, which should be considered when filing an FIR.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



**Source: <https://ibgnews.com/2026/03/07/nhrc-suo-motu-intervention-results-in-the-mea-swiftly-rescuing-six-indian-workers-from-thailand/>**

NHRC suo motu intervention results in the MEA swiftly rescuing six Indian workers from Thailand

By Editor Desk - March 7, 2026 1:09 pm

NHRC suo motu intervention results in the MEA swiftly getting rescued six Indian workers facing torture in captivity by their employer in Thailand since last several months

Four of them repatriated to the country the very next day of the NHRC communication to the MEA on 20th February 2026

The employer pays for their return journey to India

MEA informs about the efforts to repatriate the remaining two rescued workers facing legal process due to overstaying their visa in Thailand

By PIB Delhi

The National Human Rights Commission (NHRC), India's suo motu intervention has resulted in the Union Ministry of External Affairs (MEA) acting swiftly in getting rescued six Indian workers facing torture in captivity by their employer in Thailand since last six months. Four of them were repatriated to India the very next day of the NHRC communication to the MEA on 20th February 2026. They reached Kolkata by a flight booked by their employer from Bangkok.

The MEA's Southern Division has informed that it is pursuing the matter of repatriation of the remaining two rescued workers with the Thai immigration authorities as they had overstayed their visa.

It may be recalled that on 20th February 2026, the Commission had sought the comments of the MEA whether they could render any assistance to the families of the six captive workers after taking cognizance of a media report. Moving promptly on receiving the NHRC communication, the MEA's Southern Division sent a request to the Thai authorities to rescue them and also contacted the owner of the company, where the six workers were reportedly working.

The media had reported about a video on 17th February 2026 wherein the workers from Kendrapara district of Odisha had recorded their plight. They were being held captive and subjected to physical as well as mental torture by their employer inside a factory in an area near Bangkok. They were forced to work for 12 hours a day in a plywood factory without any salary and proper food. Reportedly, their employer had also confiscated their passports.



**Source: <https://singraulimirror.in/news/nhrc-intervention-leads-to-rescue-of-six-indian-workers-in-thailand-four-repatriated>**

NHRC intervention leads to rescue of six Indian workers in Thailand; four repatriated

Posted on: 2026-03-07 11:54:00 Country: Thailand City: Kamalasai

NHRC intervention leads to rescue of six Indian workers in Thailand; four repatriated

Six Indian workers who were held captive and subjected to torture by their employer in Thailand for several months have been rescued following the intervention of the National Human Rights Commission (NHRC), the Ministry of External Affairs said in a statement on Saturday.

The NHRC said four of the workers were repatriated to India on February 21, a day after the Commission wrote to the MEA seeking action in the matter. The workers arrived in Kolkata on a flight from Bangkok arranged by their employer.

According to the MEA's Southern Division, efforts are underway to repatriate the remaining two workers, who are currently facing legal procedures in Thailand for overstaying their visas.

The NHRC had taken suo motu cognisance of a media report on February 20 regarding the plight of six workers from Kendrapara district in Odisha who were allegedly being held captive by their employer near Bangkok.

Following the Commission's communication, the MEA contacted Thai authorities seeking their assistance in rescuing the workers and also reached out to the owner of the company where they were employed.

The media report cited a video recorded by the workers on February 17 describing their ordeal.

According to the report, the workers said they were confined in a factory near Bangkok and forced to work for around 12 hours a day in a plywood unit without wages or proper food. They also said their passports had been confiscated by their employer.

The foreign ministry said the matter is being pursued with Thai authorities to facilitate the return of the remaining workers.



**Source:** <https://thepublicworld.com/archives/115156>

NHRC Intervention Leads To Rescue Of Six Indian Workers Held Captive In Thailand

Posted By: thepublicworld 7 March 2026

New Delhi :The National Human Rights Commission (NHRC), India, through its suo motu intervention, has facilitated the rescue of six Indian workers who had reportedly been held captive and subjected to torture by their employer in Thailand for nearly six months.

Following the intervention, the Ministry of External Affairs (MEA) acted promptly to secure their release. Four of the rescued workers were repatriated to India a day after the NHRC communicated the matter to the ministry on 20 February 2026. They returned to the country via a flight from Bangkok and landed in Kolkata, with the travel arrangements reportedly made by their employer.

According to information shared by the Southern Division of the MEA, efforts are currently underway to repatriate the remaining two workers. Their return has been delayed as they had overstayed their visas, and the matter is being coordinated with Thai immigration authorities.

The issue came to light after the NHRC took cognisance of a media report and issued a communication to the Ministry of External Affairs on 20 February 2026, asking whether assistance could be extended to the families of the affected workers.

Acting swiftly upon receiving the NHRC's communication, the MEA's Southern Division contacted the relevant authorities in Thailand and requested immediate action to rescue the workers. The ministry also reached out to the owner of the company where the workers were reportedly employed.

Earlier media reports had highlighted a video recorded on 17 February 2026 by the workers, who belong to the Kendrapara district. In the video, they described their difficult situation, claiming they were being held captive and subjected to physical and mental torture inside a plywood factory located near Bangkok.

The workers alleged that they were forced to work for 12 hours a day without salary or proper food, while their employer had also confiscated their passports, preventing them from leaving the premises.

The swift intervention by the National Human Rights Commission and the coordinated action of the Ministry of External Affairs have helped secure the rescue of the workers and initiated steps for their safe return to India.



**Source: <https://ommcomnews.com/india-news/nhrc-intervention-results-in-rescue-of-six-odisha-workers-held-captive-in-thailand/>**

NHRC Intervention Results In Rescue Of Six Odisha Workers Held Captive In Thailand

by OMMCOM NEWS | March 7, 2026 | in Nation

New Delhi: The National Human Rights Commission (NHRC) on Saturday said its suo motu intervention has resulted in the swift rescue of six Indian workers from Odisha's Kendrapara district who were allegedly facing torture while being held captive by their employer in Thailand for several months.

The apex human rights body said that four of the workers were repatriated to India the very next day after the NHRC communicated the matter to the Ministry of External Affairs (MEA) on February 20, 2026. They reached Kolkata by a flight booked by their employer from Bangkok.

According to the Commission, the MEA's Southern Division has informed that efforts are underway to repatriate the remaining two rescued workers who are currently facing legal proceedings due to overstaying their visa in Thailand. The Centre is pursuing the matter with Thai immigration authorities.

The NHRC said that after taking cognisance of a media report on February 20, it had sought comments from the MEA on whether assistance could be extended to the families of the six workers. Acting promptly upon receiving the communication, the MEA's Southern Division approached the Thai authorities seeking their rescue and also contacted the owner of the company where the workers were reportedly employed.

It may be recalled that the Commission had earlier taken suo motu cognisance of a media report stating that at least six Indian workers from Odisha's Kendrapara district had been held captive by their employer without salary and proper food for the last six months in an area near Bangkok.

The incident came to light on February 17, after the victims recorded a video message describing their plight. In the video, they alleged that they were being confined inside a factory, subjected to physical and mental torture, and denied wages and adequate food.

Reportedly, the workers had travelled to Thailand in August last year through a labour contractor who had promised them employment with a good salary. However, upon reaching the country, they were allegedly forced to work for nearly 12 hours a day in a plywood factory without payment of wages or proper food.

They also alleged that their employer had confiscated their passports and appealed to Indian authorities to facilitate their safe return to the country.(IANS)



**Source: <https://www.socialnews.xyz/2026/03/07/mp-nhrc-seeks-action-over-illegal-cannon-firing-near-mahadev-temple-in-raisen/>**

MP: NHRC seeks action over illegal cannon firing near Mahadev temple in Raisen

Posted By: Gopi March 7, 2026

Bhopal, March 7 (SocialNews.XYZ) National Human Rights Commission (NHRC) Member Priyank Kanoongo on Saturday expressed strong displeasure over miscreants firing illegal country-made cannons on a residential area from the side of an Archaeological Survey of India (ASI)-protected fort in Raisen district of Madhya Pradesh. Kanoongo shared a video on his social media account showing a group of people firing and celebrating each shot. He alleged that miscreants are firing illegal indigenous cannons on residential areas from the side of the fort protected by the Archaeological Department and spreading fear in the name of Iran and Ramadan. The NHRC member further claimed that the act was part of a conspiracy to prevent local Hindu families from visiting the Mahadev temple located in the fort premises.

He accused the ASI office and the local administration in Raisen of negligible efforts to stop such incidents.

“These miscreants, who are endangering public life by firing illegal country-made cannons from the side of a fort protected by the Archaeological Department in Raisen, Madhya Pradesh, on a residential area, are spreading fear in the name of Iran and Ramadan,” Kanoongo stated.

He demanded that a case be filed immediately and prompt action taken against those involved in manufacturing illegal weapons, using ammunition, spreading terror, endangering citizens' lives, and damaging archaeological heritage.

“The Archaeological Survey of India and local administration officials, who so assiduously prevented Hindus from visiting the Mahadev Temple located here, should prosecute these miscreants with equal urgency,” he wrote on X. Kanoongo also mentioned that the NHRC will issue a notice in this matter very soon, and the responsible officers will have to account for their negligence.

He stressed that the job is government-mandated and that rules must be followed.

He added that the miscreants had also included old videos in their Instagram posts, which should be considered when filing an FIR. Source: IANS



**Source: <https://www.lokmatimes.com/national/nhrc-intervention-results-in-rescue-of-six-odisha-workers-held-captive-in-thailand/>**

NHRC intervention results in rescue of six Odisha workers held captive in Thailand

By IANS | Updated: March 7, 2026 18:45 IST

New Delhi, March 7 The National Human Rights Commission (NHRC) on Saturday said its suo motu intervention has ...

New Delhi, March 7 The National Human Rights Commission (NHRC) on Saturday said its suo motu intervention has resulted in the swift rescue of six Indian workers from Odisha's Kendrapara district who were allegedly facing torture while being held captive by their employer in Thailand for several months.

The apex human rights body said that four of the workers were repatriated to India the very next day after the NHRC communicated the matter to the Ministry of External Affairs (MEA) on February 20, 2026. They reached Kolkata by a flight booked by their employer from Bangkok.

According to the Commission, the MEA's Southern Division has informed that efforts are underway to repatriate the remaining two rescued workers who are currently facing legal proceedings due to overstaying their visa in Thailand. The Centre is pursuing the matter with Thai immigration authorities.

The NHRC said that after taking cognisance of a media report on February 20, it had sought comments from the MEA on whether assistance could be extended to the families of the six workers. Acting promptly upon receiving the communication, the MEA's Southern Division approached the Thai authorities seeking their rescue and also contacted the owner of the company where the workers were reportedly employed.

It may be recalled that the Commission had earlier taken suo motu cognisance of a media report stating that at least six Indian workers from Odisha's Kendrapara district had been held captive by their employer without salary and proper food for the last six months in an area near Bangkok.

The incident came to light on February 17, after the victims recorded a video message describing their plight. In the video, they alleged that they were being confined inside a factory, subjected to physical and mental torture, and denied wages and adequate food.

Reportedly, the workers had travelled to Thailand in August last year through a labour contractor who had promised them employment with a good salary. However, upon reaching the country, they were allegedly forced to work for nearly 12 hours a day in a plywood factory without payment of wages or proper food.

They also alleged that their employer had confiscated their passports and appealed to Indian authorities to facilitate their safe return to the country.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



**Source: <https://www.opindia.com/news-updates/six-workers-from-odisha-kept-in-captivity-by-a-plywood-factory-in-thailand-rescued-by-mea/>**

Six workers from Odisha rescued from Thailand by MEA, were kept in captivity by a plywood factory without pay and passports were confiscated

Written by OpIndia Staff | Last modified at 1:49 PM, March 7, 2026

In a swift and coordinated effort, the National Human Rights Commission (NHRC) and the Ministry of External Affairs (MEA) have successfully rescued six Indian migrant workers who endured months of captivity, torture, and exploitation at a plywood factory near Bangkok, Thailand.

The workers, all hailing from Kendrapara district in Odisha, had been held against their will for approximately six months. According to a statement released by the NHRC, the men faced severe physical and mental abuse, were forced to work 12-hour shifts without pay, denied adequate food, and had their passports confiscated by their employer.

The Indians were working at Sanvi Veneer Plywood Industry, located in Wat Nong Phai Kaeo, Thailand.

The breakthrough came after the NHRC took suo motu cognizance of a media report dated February 17, 2026. The report, which included a video recorded by the distressed workers themselves, highlighted their dire situation and prompted immediate action by authorities.

On 19 February, the Odisha govt wrote to the centre requesting immediate steps for the safe return of the workers. Detailed information about the workers, including details of their passports, was provided to the government to facilitate urgent intervention.

On February 20, 2026, the NHRC reached out to the MEA, seeking urgent assistance in the matter. The MEA's Southern Division responded rapidly, engaging Thai authorities and directly contacting the employer to secure the workers' release.

By February 21, 2026, just one day later, four of the six workers had been freed and repatriated to India. The employer was compelled to cover the cost of their flights from Bangkok to Kolkata, facilitating their safe return home.

Efforts continue for the remaining two individuals, who are facing complications due to visa overstay issues under Thai immigration law. The MEA is actively pursuing resolution with Thai authorities to enable their full repatriation as well.

The four persons who have returned to Odisha are Jayanta Kumar Mallick, Hemanta Kumar Behera, Manaranjan Sahu and Bijay Kumar Swain. Prasant Rout and Yasobant Sahoo remain Thailand due to visa issues, but have been released from captivity.

The government has reiterated its commitment to protecting Indian nationals working abroad, urging workers and families to register with the relevant authorities and use official channels for overseas employment to minimise such risks.



**Source:** [https://timesofindia.indiatimes.com/city/chandigarh/punjab-planning-3-year-posting-cap-for-cops-above-inspectors-rank-court-informed/amp\\_articleshow/129175194.cms](https://timesofindia.indiatimes.com/city/chandigarh/punjab-planning-3-year-posting-cap-for-cops-above-inspectors-rank-court-informed/amp_articleshow/129175194.cms)

Punjab planning 3-year posting cap for cops above inspector's rank, court informed

City | Ajay Sura | Mar 7, 2026, 09:51 IST

Chandigarh: Now, Punjab Police officials of the rank of inspector and above would not be able to stay in a particular district for more than three years at a stretch and for nine years in total. A decision was taken in this regard by the authorities concerned and sent for approval from the state cabinet.

At present, such a policy exists only for officials from the rank of constable to inspector. "A draft policy was prepared for the transfer of officers of the rank of inspector and above after they complete nine years of service in total and three years at a particular place. The policy was approved by the competent authority and is being sent to the cabinet for approval," Punjab govt informed the Punjab and Haryana high court.

The information was provided in compliance with the court's Feb 10 directions, when the HC asked the state to formulate a policy determining the maximum tenure for the officials of the rank of inspector and above in terms of govt instructions dated May 21, 2020, applicable to the rank of constable to inspector. "It is strange such a policy is applicable to only lower-rank police officials. Such a policy ought to be applicable to higher ranks," the HC bench headed by Justice Anupinder Singh Grewal observed in its Feb 10 orders.

Punjab DGP, who joined the hearing in the HC through video conferencing on Thursday in a related matter, also informed that a massive manpower audit is underway to augment police personnel for patrolling and maintenance of law and order. It was submitted that 508 additional patrolling vehicles were deployed and several other measures were initiated to curb organised crime.

The HC was also informed that the fleet of vehicles available for emergency response services under Dial 112 was augmented and that a one-acre plot was allocated for setting up the headquarters of the emergency services.

With regard to recent police encounters, the Punjab govt counsel, upon instructions from the director of police, Punjab, submitted that the Punjab Police personnel were discharging their duties in consonance with the guidelines issued by the National Human Rights Commission and in accordance with law.

The matter is now fixed for March 17. In this case, the division bench headed by Justice Anupinder Singh Grewal is hearing multiple issues, including the security situation in Punjab jails, especially in view of the telecast of gangster Lawrence Bishnoi's interview from a Punjab jail and various incidents of organised crime in the state.



**Source: <https://hindi.theprint.in/india/six-indian-workers-who-were-tortured-in-captivity-in-thailand-have-been-rescued-nhrc/942630/>**

थाईलैंड में 'कैद में यातना' झेलने वाले छह भारतीय श्रमिकों को बचाया गया: एनएचआरसी

भाषा

7 March, 2026

नयी दिल्ली, सात मार्च (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शनिवार को कहा कि थाईलैंड में पिछले कई महीनों से अपने नियोक्ता की "कैद में यातना" का सामना कर रहे छह भारतीय श्रमिकों को उसके (आयोग के) हस्तक्षेप के बाद बचा लिया गया।

एनएचआरसी ने हाल में इस मामले में विदेश मंत्रालय से जवाब मांगा था।

इसने एक बयान में कहा कि एनएचआरसी द्वारा स्वतः संज्ञान लेकर किये गये हस्तक्षेप से विदेश मंत्रालय ने ओडिशा के केंद्रपाड़ा जिले के छह भारतीय श्रमिकों को "तेजी से बचाया", जो पिछले छह महीनों से थाईलैंड में अपने नियोक्ता की "कैद में यातना" का सामना कर रहे थे।

बयान में कहा गया कि बचाए गए चार लोगों को 20 फरवरी को एनएचआरसी द्वारा विदेश मंत्रालय को पत्र भेजे जाने के ठीक अगले दिन ही देश वापस भेज दिया गया। इसने कहा कि नियोक्ता ने भारत वापसी यात्रा का खर्च भी वहन किया।

एनएचआरसी ने कहा कि विदेश मंत्रालय के दक्षिणी प्रभाग ने सूचित किया है कि वह शेष दो बचाए गए श्रमिकों की स्वदेश वापसी के मामले को थाई आब्रजन अधिकारियों के साथ आगे बढ़ा रहा है, क्योंकि वे अपने वीजा की अवधि से अधिक समय तक रुके हुए थे।

भाषा नेत्रपाल सुरेश

सुरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है.

**Source: <https://hindi.oneindia.com/news/india/nhrc-chief-calls-for-overhaul-of-paris-principles-011-1513687.html>**

राष्ट्रीय मानवाधिकार आयोग के मुख्य न्यायाधीश वी. रामसुब्रमण्यन ने मानवाधिकार संरक्षण के लिए पेरिस सिद्धांतों में पूर्ण संशोधन की वकालत की।

By Oneindia Staff Updated: Sunday, March 8, 2026, 1:10 [IST]

चल रहे वैश्विक संघर्षों के प्रकाश में, राष्ट्रीय मानवाधिकार आयोग (NHRC) के सेवानिवृत्त अध्यक्ष, न्यायमूर्ति वी. रामसुब्रमण्यन ने मानवाधिकारों की रक्षा के लिए अंतर्राष्ट्रीय मानक स्थापित करने हेतु पेरिस सिद्धांतों के व्यापक संशोधन का आह्वान किया है। रायसीना डायलॉग सत्र जिसका शीर्षक था "turbulent times में NHRCs" में बोलते हुए, उन्होंने मौजूदा ढांचे की आलोचना की जो केवल मानवाधिकार संस्थानों के सतही पहलुओं पर ध्यान केंद्रित करता है। पेरिस सिद्धांत, जिन्हें 1993 में संयुक्त राष्ट्र द्वारा विकसित किया गया था और संयुक्त राष्ट्र महासभा द्वारा अनुमोदित किया गया था, राष्ट्रीय मानवाधिकार संस्थानों (NHRIs) की स्थापना के लिए दिशानिर्देश प्रदान करते हैं। न्यायमूर्ति रामसुब्रमण्यन ने तर्क दिया कि प्रभावी अंतर्राष्ट्रीय मानक स्थापित करने के लिए इन सिद्धांतों को पूरी तरह से बदलने की आवश्यकता है। उन्होंने सुझाव दिया कि कई अंतर्राष्ट्रीय निकायों को अपने-अपने देशों के भीतर अनुपालन की निगरानी करनी चाहिए।

वर्तमान वैश्विक स्थिति को संबोधित करते हुए, न्यायमूर्ति रामसुब्रमण्यन ने कहा कि कूटनीति और राष्ट्रीय हित अक्सर विश्व नेताओं को बिना लाग लपेट के सच बोलने से रोकते हैं। उन्होंने ऐतिहासिक भूमिकाओं में विडंबना पर प्रकाश डाला, जहां अपराधी पीड़ित बन जाते हैं और इसके विपरीत, यह सुझाव देते हुए कि 21वीं सदी का पहला आधा भाग 20वीं सदी की शुरुआत को प्रतिबिंबित करता है।

न्यायमूर्ति रामसुब्रमण्यन ने दुनिया भर के NHRIs के बीच सहयोग की वकालत की, चाहे वे ऐतिहासिक भूमिकाओं में अपराधी रहे हों या पीड़ित। उन्होंने सरकारों को जवाबदेह ठहराने के लिए नागरिक समाज और मानवाधिकार संस्थानों को मजबूत करने पर जोर दिया। उन्होंने कहा कि द्वितीय विश्व युद्ध के बाद, भारी खून खराबे के बाद साझा तर्क के कारण एक ही संगठन इस जिम्मेदारी को उठा सकता था, लेकिन आज, राष्ट्रीय हित अक्सर वैश्विक चिंताओं को धुंधला कर देते हैं।

NHRC के महासचिव भारत लाल ने इन भावनाओं को प्रतिध्वनित किया, यह बताते हुए कि द्वितीय विश्व युद्ध के बाद शांति बनाए रखने के लिए जिम्मेदार देश अब मानवाधिकारों के उल्लंघन की ओर ले जाने वाले व्यवधानों में योगदान दे रहे हैं। न्यायमूर्ति रामसुब्रमण्यन ने भारतीय समाज से भी अपने ऐतिहासिक मूल्यों को बनाए रखने का आग्रह किया, जो इन आदर्शों के उपदेश और अभ्यास के बीच एक अलगाव पर ध्यान देते हैं।

न्यायमूर्ति रामसुब्रमण्यन ने सामाजिक सुधार की आवश्यकता पर जोर दिया, एक आदर्श समाज की कल्पना करते हुए जहाँ पुलिस और अदालतों जैसी संस्थाओं की आवश्यकता नहीं है। उन्होंने इस बात पर जोर दिया कि बाहरी प्रवर्तन तंत्र पर निर्भरता कम करने के लिए सामाजिक मूल्यों को विकसित होना चाहिए। NHRC के अध्यक्ष की टिप्पणियाँ जटिल वैश्विक चुनौतियों के बीच मानवाधिकारों पर नए सिरे से ध्यान केंद्रित करने की आवश्यकता को उजागर करती हैं। पेरिस सिद्धांतों को संशोधित करने का उनका आह्वान दुनिया भर में मानवाधिकारों की रक्षा के लिए एक अधिक मजबूत ढांचा बनाने का लक्ष्य रखता है।

With inputs from PTI

**Source: <https://www.naidunia.com/madhya-pradesh/raisin-reel-with-cannon-at-raisin-fort-goes-viral-demand-for-action-8430033>**

रायसेन किले में 'सिप्पा' तोप के साथ रील बनाना पड़ा भारी, विवाद के बाद कार्रवाई की मांग

सहरई और अफ्तारी के समय चलाई जाने वाली तोप (सिप्पा) के साथ कुछ मुस्लिम युवकों की ईरान का समर्थन करने वाली रील इंटरनेट मीडिया पर वायरल हो गई है।

By Digital Desk Edited By: Akash Pandey

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किले से सिप्पा तोप के साथ युवकों की रील इंटरनेट मीडिया पर वायरल

मानव अधिकार आयोग सदस्य प्रियंक कानूनगो ने कार्रवाई की मांग की

संगठनों ने भी वीडियो साझा कर संबंधित युवकों पर कार्रवाई की मांग उठाई

नईदुनिया प्रतिनिधि, रायसेन। नईदुनिया प्रतिनिधि, रायसेन। मध्य प्रदेश के रायसेन स्थित ऐतिहासिक किले की प्राचीर से रमजान के दौरान दागी जाने वाली रस्मी तोप को लेकर विवाद खड़ा हो गया है। तोप दागने के दौरान कुछ मुस्लिम युवाओं ने ईरान के समर्थन में नारेबाजी की। इसका वीडियो इंटरनेट मीडिया पर बहुप्रसारित हुआ तो हिंदू संगठनों ने हंगामा खड़ा कर दिया।

आपत्ति जताते हुए कार्रवाई की मांग

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने इस पर आपत्ति जताते हुए कार्रवाई की मांग की है। कानूनगो ने अपने इंटरनेट मीडिया प्लेटफॉर्म पर लिखा है कि रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की प्राचीर से आवासीय बस्ती के ऊपर देसी अवैध तोप चलाकर जनजीवन को खतरे में डाला जा रहा है। उन्होंने लिखा कि यह लोग ईरान और रमजान के नाम पर भय फैला रहे हैं।

उन्होंने कहा कि यहां स्थित महादेव मंदिर में हिंदुओं को दर्शन करने से बड़ी मुस्तैदी से रोकने वाले प्रशासन के अधिकारियों को उतनी ही तत्परता के साथ इन लोगों पर अवैध हथियार बनाने, गोला-बारूद चलाने, दहशत फैलाने, नागरिकों के जीवन को खतरे में डालने और पुरातत्व धरोहर को नुकसान पहुंचाने के आरोप में मुकदमा दर्ज करना चाहिए। उन्होंने लिखा कि इस मामले में कार्रवाई के लिए नोटिस भी भेजा जा रहा है।

सूचना देने की परंपरा नवाबों के समय से

बताया जाता है कि रायसेन किले की प्राचीर से रमजान के महीने में तोप दागकर सहरई और अफ्तार के समय की सूचना देने की परंपरा नवाबों के समय से चली आ रही है। यह छोटी तोप सरकारी मालखाने से रमजान के महीने में निकाली जाती है। इसके लिए अस्थायी लाइसेंस जारी किया जाता है और बारूद भी प्रशासन की ओर से उपलब्ध कराया जाता है।

तहसीलदार भरत मांडेर ने कहा कि वायरल वीडियो का संज्ञान लिया गया है। पुलिस को जांच के लिए दिया गया है और इस मामले में कार्रवाई की जाएगी।



**Source: <https://bhasha.ptinews.com/home-detail/3444961>**

थाईलैंड में 'कैद में यातना' झेलने वाले छह भारतीय श्रमिकों को बचाया गया: एनएचआरसी

नयी दिल्ली: सात मार्च (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने शनिवार को कहा कि थाईलैंड में पिछले कई महीनों से अपने नियोक्ता की "कैद में यातना" का सामना कर रहे छह भारतीय श्रमिकों को उसके (आयोग के) हस्तक्षेप के बाद बचा लिया गया।

एनएचआरसी ने हाल में इस मामले में विदेश मंत्रालय से जवाब मांगा था।



**Source: <https://thenewspost.in/news-update/katras-outsourcing-incident-national-human-rights-commission-also-sought-report-send-feedback-bwgguyauic>**

कतरास आउटसोर्सिंग हादसा: राष्ट्रीय मानवाधिकार आयोग ने भी मांगी रिपोर्ट

Satya Bhushan Singh Dhanbad, Senior Journalist

Published March 7, 2026 5:51 PM

कतरास थाना के रामकनाली ओपी क्षेत्र में स्थित कांटापहाड़ी बुटू बाबू बंगले के पास घटित हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग ने बीसीसीएल और पुलिस से 28 मार्च तक पूरी जांच रिपोर्ट कमीशन को उपलब्ध कराने का निर्देश दिया है।

धनबाद(DHANBAD): कतरास थाना के रामकनाली ओपी क्षेत्र में स्थित कांटापहाड़ी बुटू बाबू बंगले के पास घटित हादसे को लेकर राष्ट्रीय मानवाधिकार आयोग ने बीसीसीएल और पुलिस से 28 मार्च तक पूरी जांच रिपोर्ट कमीशन को उपलब्ध कराने का निर्देश दिया है। सितम्बर 2025 में आउटसोर्सिंग स्पॉट में यह हादसा हुआ था, जिसमें सात लोगों की जान गई थी। सीडब्लूसी के निवर्तमान अध्यक्ष पत्रकार उत्तम मुखर्जी के आवेदन पर एनएचआरसी ने मामले को संज्ञान में लिया था। सेक्शन 12 के तहत आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता में कमीशन ने इस मामले में केस नंबर 1089/34/4/2025 दर्ज कर कार्रवाई शुरू की है। कमीशन ने इस मामले में जिला प्रशासन, पुलिस और बीसीसीएल से जवाब मांगा था।

बीसीसीएल के डिप्टी जेनरल मैनेजर (लीगल) ने दो बार अंतरिम जवाब दिया, जिसमें कहा कि रास्ता बंद था, बावजूद दुर्घटना वाला वाहन उसी रास्ते होकर गया। विभिन्न एजेंसियों की जांच शुरू होने का उन्होंने हवाला दिया है। धनबाद के एसएसपी ने बाघमारा एसडीपीओ की रिपोर्ट के साथ एक रिपोर्ट कमीशन को सौंपी है, जिसमें रामकनाली ओपी कतरास थाना कांड संख्या 317/25 दिनांक 5 सितंबर 2025 दर्ज होने तथा अनुसंधान जारी रहने, खान सुरक्षा महानिदेशालय द्वारा बिंदुवार जांच करने एवं मृतकों के आश्रितों को 15-15 लाख मुआवजा देने का जिक्र है।

पुलिस ने लिखा है कि एक मृतक की पहचान नहीं होने के कारण भुगतान नहीं हो पाया है, जिसके परिवारजनों की तलाश जारी है। सूचना है कि डीजीएमएस ने आउटसोर्सिंग संचालक के खिलाफ एफआईआर दर्ज करा दिया है। कमीशन ने इस संबंध में सभी एजेंसियों से पूर्ण जांच रिपोर्ट एवं की गई कार्रवाई से संबंधित स्पष्ट प्रतिवेदन 28 मार्च तक कमीशन को उपलब्ध कराने का निर्देश दिया है।

**Source: <https://www.haribhoomi.com/state-local/madhya-pradesh/news/raisen-fort-viral-video-cannon-fired-support-iran-85844/amp>**

Viral Video: ईरान के समर्थन में रायसेन किले से चली तोप; सोशल मीडिया पर वायरल वीडियो, कार्रवाई की मांग

Last Updated: 07 Mar 2026, 05:06 PM IST

Written by: Gurjit Kaur

रायसेन किले से ईरान के समर्थन में तोप चलाने का वीडियो सोशल मीडिया पर वायरल। NHRC सदस्य प्रियांक कानूनगो ने सख्त कार्रवाई की मांग की। Raisen Fort Viral Video: मध्यप्रदेश। रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की सफील से तोप चलाए जाने का वीडियो सोशल मीडिया पर वायरल है। वीडियो में जो लोग मौजूद हैं वे ईरान के समर्थन में तोप चलाने का दावा करते नजर आ रहे हैं। इस मामले के सामने आने के बाद कार्रवाई की मांग की जा रही है। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने वीडियो शेयर करते हुए सख्त एक्शन की मांग की है। वायरल वीडियो में चार युवक दिखाई दे रहे हैं जो कह रहे हैं कि, 'हम ईरान का साथ देने जा रहे हैं।' इसके बाद चारों ने अल्लाह-हु-अकबर का नारा भी लगाया। इसके बाद माचिस से तोप को जला दिया गया। वीडियो दानिश स्टार नाम के इंस्टाग्राम हैंडल से शेयर किया गया है। इसे चार हजार से अधिक लोग देख चुके हैं और 1200 से अधिक बार शेयर किया जा चुका है।

कानूनगो ने जताई नाराजगी

प्रियांक कानूनगो वीडियो शेयर करते हुए लिखा, 'मध्यप्रदेश के रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की सफील से आवासीय बस्ती के ऊपर देसी अवैध तोप चलाकर जनजीवन को खतरे में डाल रहे यह शोहदे ईरान और रमजान के नाम पर भय फैला रहे हैं। यहीं स्थित महादेव के मंदिर में हिंदुओं को दर्शन करने से बड़ी मुस्तेदी से रोकने वाले आर्कियोलॉजिकल सर्वे ऑफ इंडिया तथा स्थानीय प्रशासन के अफसरों को उतनी ही तत्परता के साथ इन लफंगों पर अवैध हथियार बनाने, गोला बारूद चलाने, दहशत फैलाने, नागरिकों के जीवन को खतरे में डालने और पुरातत्व धरोहर को नुकसान पहुंचाने के लिए मुकदमा बना लेना चाहिए।'

'बाकी हम तो कार्यवाही के लिए नोटिस भेज ही रहे हैं तब अफसरों को कर्तव्य पालन ना करने का हिसाब भी देना होगा। नौकरी सरकार की है और नियम भी सरकार के हैं इसलिए पालन करवाना होगा।'

कानूनगो ने वीडियो के साथ इंस्टाग्राम आईडी भी शेयर की है जिससे वीडियो पोस्ट किया गया। उन्होंने नोट में लिखा कि, शोहदों ने इंस्टाग्राम पोस्ट में पुराने वीडियो भी सम्मिलित किए हैं FIR लिखते वक्त सनद रहे।

**Source: <https://azadsipahi.in/03/2026/4-indian-workers-return-home-safely-from-thailand.html>**

थाईलैंड से 4 भारतीय श्रमिकों को सुरक्षित घर वापसी

By shivam kumar March 7, 2026 Updated: March 7, 2026 2 Mins Read

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के हस्तक्षेप के बाद विदेश मंत्रालय ने थाईलैंड से 6 भारतीय श्रमिकों में से 4 की सुरक्षित घर वापसी करवाई। एनएचआरसी के अनुसार प्रकाशित खबरों का स्वतः संज्ञान लेते हुए 20 फरवरी को विदेश मंत्रालय को एक पत्र लिखा था जिसमें उन्होंने थाईलैंड की राजधानी बैंकॉक स्थित एक कारखाने में अपने नियोक्ता द्वारा कई महीनों से बंधक बनाए गए 6 भारतीय श्रमिकों को शीघ्र छुड़ाने का आग्रह किया था। पत्र के अगले दिन ही विदेश मंत्रालय के दक्षिणी प्रभाग ने थाईलैंड अधिकारियों से उन्हें छुड़ाने का अनुरोध किया और उस कंपनी के मालिक से भी संपर्क किया, जहां कथित तौर पर ये छह श्रमिक काम कर रहे थे। मंत्रालय की तुरंत कार्रवाई से 6 श्रमिकों में से 4 को तत्काल भारत वापस बुला लिया, जिसका पूरा खर्चा उनके नियोक्ता द्वारा वहन किया गया।

विदेश मंत्रालय ने बताया कि वह शेष दो बचाए गए श्रमिकों की स्वदेश वापसी के मामले को थाईलैंड आग्रजन अधिकारियों के संपर्क में हैं क्योंकि वे अपने वीजा की अवधि से अधिक समय तक रुके हुए थे। उल्लेखनीय है कि 17 फरवरी 2026 को सोशल मीडिया में एक वीडियो सामने आया था जिसमें ओडिशा के केंद्रपाड़ा जिले के श्रमिकों ने अपनी दुर्दशा बयां की। बैंकॉक के पास एक कारखाने में उनके मालिक ने उन्हें बंधक बनाकर रखा था और शारीरिक एवं मानसिक यातनाएं दे रहे थे। उन्हें प्लाईवुड कारखाने में बिना वेतन और उचित भोजन के प्रतिदिन 12 घंटे काम करने के लिए मजबूर किया जा रहा था।

**Source: <https://www.bhaskar.com/local/mp/bhopal/news/raisens-fort-illegal-weapons-nhrc-notice-137372546.html>**

रायसेन के किले में अवैध हथियार बनाने पर सख्ती: कानूनगो का ट्वीट, महादेव मंदिर में पूजा करने से रोकने वालों को इस पर एक्शन लेना चाहिए

भोपाल 18 घंटे पहले

राष्ट्रीय मानव अधिकार आयोग ने रायसेन के पुरातत्व विभाग के अधीन किले में अवैध हथियार बनाने, गोला बारूद चलाने, दहशत फैलाने, नागरिकों के जीवन को खतरे में डालने और पुरातत्व धरोहर को नुकसान पहुंचाने के मामले में नोटिस देने का फैसला किया है। आयोग के सदस्य प्रियंक कानूनगो ने कहा है कि यहीं स्थित महादेव मंदिर में हिंदुओं को दर्शन करने से रोकने वाले स्थानीय प्रशासन और पुरातत्व विभाग के अधिकारी इसके लिए जिम्मेदार हैं। इन अफसरों को इस मामले में जिम्मेदारों पर मुकदमा बना लेना चाहिए जो अब तक नहीं हुआ है, इसलिए आयोग ने इसे गंभीरता से लिया है।

आयोग के सदस्य कानूनगो ने एक्स पर ट्वीट कर कहा है कि मध्यप्रदेश के रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की सफ़ील से आवासीय बस्ती के ऊपर देसी अवैध तोप चलाकर जनजीवन को खतरे में डाल रहे यह शोहदे ईरान और रमजान के नाम पर भय फैला रहे हैं।

यहीं स्थित महादेव के मंदिर में हिंदुओं को दर्शन करने से बड़ी मुस्तैदी से रोकने वाले आर्कियोलॉजिकल सर्वे ऑफ इंडिया तथा स्थानीय प्रशासन के अफसरों को उतनी ही तत्परता के साथ इन लफंगों पर मुकदमा करना चाहिए।

राष्ट्रीय मानव अधिकार आयोग के सदस्य कानूनगो ने लिखा है कि बाकी हम तो कार्रवाई के लिए नोटिस भेज ही रहे हैं तब अफसरों को कर्तव्य पालन न करने का हिसाब भी देना होगा। उन्होंने एक्स पर वह वीडियो भी अपलोड किया है जिसके मामले में कार्यवाही नहीं की गई है। कानूनगो ने यह भी लिखा है कि नौकरी सरकार की है और नियम भी सरकार के हैं इसलिए पालन करवाना होगा। उन्होंने कहा है कि इन शोहदों ने इंस्टाग्राम पोस्ट में पुराने वीडियो भी सम्मिलित किए हैं जो FIR लिखते वक्त ध्यान में रखना चाहिए।



**Source: <https://vocaltv.in/national/nhrc-mea-rescue-worker-thai.php/cid18331974.htm>**

थाईलैंड से 4 भारतीय श्रमिकों को सुरक्षित घर वापसी

By VocalTV Desk | Mar 7, 2026, 13:43 IST

नई दिल्ली, 07 मार्च (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के हस्तक्षेप के बाद विदेश मंत्रालय ने थाईलैंड से 6 भारतीय श्रमिकों में से 4 को सुरक्षित घर वापसी करवाई।

एनएचआरसी के अनुसार प्रकाशित खबरों का स्वतः संज्ञान लेते हुए 20 फरवरी को विदेश मंत्रालय को एक पत्र लिखा था जिसमें उन्होंने थाईलैंड की राजधानी बैंकॉक स्थित एक कारखाने में अपने नियोक्ता द्वारा कई महीनों से बंधक बनाए गए 6 भारतीय श्रमिकों को शीघ्र छुड़ाने का आग्रह किया था।

पत्र के अगले दिन ही विदेश मंत्रालय के दक्षिणी प्रभाग ने थाईलैंड अधिकारियों से उन्हें छुड़ाने का अनुरोध किया और उस कंपनी के मालिक से भी संपर्क किया, जहां कथित तौर पर ये छह श्रमिक काम कर रहे थे। मंत्रालय की तुरंत कार्रवाई से 6 श्रमिकों में से 4 को तत्काल भारत वापस बुला लिया, जिसका पूरा खर्चा उनके नियोक्ता द्वारा वहन किया गया।

विदेश मंत्रालय ने बताया कि वह शेष दो बचाए गए श्रमिकों की स्वदेश वापसी के मामले को थाईलैंड आब्रजन अधिकारियों के संपर्क में हैं क्योंकि वे अपने वीजा की अवधि से अधिक समय तक रुके हुए थे।

उल्लेखनीय है कि 17 फरवरी 2026 को सोशल मीडिया में एक वीडियो सामने आया था जिसमें ओडिशा के केंद्रपाड़ा जिले के श्रमिकों ने अपनी दुर्दशा बयां की। बैंकॉक के पास एक कारखाने में उनके मालिक ने उन्हें बंधक बनाकर रखा था और शारीरिक एवं मानसिक यातनाएं दे रहे थे। उन्हें प्लाईवुड कारखाने में बिना वेतन और उचित भोजन के प्रतिदिन 12 घंटे काम करने के लिए मजबूर किया जा रहा था।



**Source: <https://arlive.com/2026/03/07/national-human-rights-commission-news-rescue-indian-workers-facing-torture-in-captivity-by-their-employer-in-thailand/>**

थाईलैंड में यातना झेल रहे भारतीय श्रमिकों को मुक्त कराया

by Devendra Sharma | March 7, 2026

राष्ट्रीय मानवाधिकार आयोग के हस्तक्षेप का असर

नई दिल्ली, एआर लाइव न्यूज। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्वतः हस्तक्षेप के परिणामस्वरूप विदेश मंत्रालय ने त्वरित कार्रवाई करते हुए थाईलैंड में पिछले छह महीनों से अपने नियोक्ता द्वारा यातना झेल रहे छह भारतीय श्रमिकों को छुड़ाया है। वे बैंकॉक से अपने नियोक्ता द्वारा बुक की गई उड़ान से कोलकाता पहुंचे। National Human Rights Commission news

20 फरवरी 2026 को आयोग ने संज्ञान लेते हुए विदेश मंत्रालय से पूछा था कि क्या वह छह बंधक श्रमिकों के परिवारों को कोई सहायता प्रदान कर सकता है। राष्ट्रीय मानवाधिकार आयोग से सूचना मिलते ही विदेश मंत्रालय के दक्षिणी प्रभाग ने थाई अधिकारियों से उन्हें छुड़ाने का अनुरोध किया और उस कंपनी के मालिक से भी संपर्क किया, जहां कथित तौर पर ये छह श्रमिक काम कर रहे थे। National Human Rights Commission news श्रमिकों के पासपोर्ट भी जब्त कर लिए थे

17 फरवरी 2026 को एक वीडियो भी सामने आया था जिसमें ओडिशा के केंद्रपाड़ा जिले के मजदूरों ने अपनी दुर्दशा बयां की थी। बैंकॉक के पास एक कारखाने में उनके मालिक ने उन्हें बंधक बनाकर रखा था और उन्हें शारीरिक एवं मानसिक यातनाएं दी जा रहीं थी। उन्हें प्लाईवुड कारखाने में बिना वेतन और उचित भोजन के प्रतिदिन 12 घंटे काम करने के लिए मजबूर किया जा रहा था। मीडिया रिपोर्टों के अनुसार, उनके मालिक ने उनके पासपोर्ट भी जब्त कर लिए थे।

विदेश मंत्रालय के दक्षिणी प्रभाग ने सूचित किया है कि वह शेष दो बचाए गए श्रमिकों की स्वदेश वापसी के मामले को थाई आब्रजन अधिकारियों के साथ आगे बढ़ा रहा है क्योंकि वे अपने वीजा की अवधि से अधिक समय तक रुके हुए थे।

डिसक्लेमर: एआर लाइव न्यूज (AR Live News) से मिलते-जुलते नामों से रहें सावधान, उनका एआर लाइव न्यूज से कोई संबंध नहीं है। एआर लाइव न्यूज के संबंध में कोई भी बात करने के लिए पत्रकार लकी जैन (9887071584) और पत्रकार देवेन्द्र शर्मा (9672982063) ही अधिकृत हैं।



**Source: <https://indiagroundreport.com/new-delhi-four-indian-workers-return-home-safely-from-thailand/>**

New Delhi : थाईलैंड से 4 भारतीय श्रमिकों को सुरक्षित घर वापसी

नई दिल्ली : (New Delhi) राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) (एनएचआरसी) के हस्तक्षेप के बाद विदेश मंत्रालय (Ministry of External Affairs) ने थाईलैंड से 6 भारतीय श्रमिकों में से 4 को सुरक्षित घर वापसी करवाई।

एनएचआरसी के अनुसार प्रकाशित खबरों का स्वतः संज्ञान लेते हुए 20 फरवरी को विदेश मंत्रालय को एक पत्र लिखा था जिसमें उन्होंने थाईलैंड की राजधानी बैंकॉक स्थित एक कारखाने में अपने नियोक्ता द्वारा कई महीनों से बंधक बनाए गए 6 भारतीय श्रमिकों को शीघ्र छोड़ाने का आग्रह किया था।

पत्र के अगले दिन ही विदेश मंत्रालय के दक्षिणी प्रभाग ने थाईलैंड अधिकारियों से उन्हें छोड़ाने का अनुरोध किया और उस कंपनी के मालिक से भी संपर्क किया, जहां कथित तौर पर ये छह श्रमिक काम कर रहे थे। मंत्रालय की तुरंत कार्रवाई से 6 श्रमिकों में से 4 को तत्काल भारत वापस बुला लिया, जिसका पूरा खर्चा उनके नियोक्ता द्वारा वहन किया गया।

विदेश मंत्रालय ने बताया कि वह शेष दो बचाए गए श्रमिकों की स्वदेश वापसी के मामले को थाईलैंड आग्रजन अधिकारियों के संपर्क में हैं क्योंकि वे अपने वीजा की अवधि से अधिक समय तक रुके हुए थे।

उल्लेखनीय है कि 17 फरवरी 2026 को सोशल मीडिया में एक वीडियो सामने आया था जिसमें ओडिशा के केंद्रपाड़ा जिले (Odisha's Kendrapara district) के श्रमिकों ने अपनी दुर्दशा बयां की। बैंकॉक के पास एक कारखाने में उनके मालिक ने उन्हें बंधक बनाकर रखा था और शारीरिक एवं मानसिक यातनाएं दे रहे थे। उन्हें प्लाईवुड कारखाने में बिना वेतन और उचित भोजन के प्रतिदिन 12 घंटे काम करने के लिए मजबूर किया जा रहा था।

**Source: <https://www.etvbharat.com/amp/hi/state/110-indian-students-are-stranded-at-irans-urmia-university-including-maz-haider-from-kota-rajasthan-news-rjs26030703919>**

ईरान की यूनिवर्सिटी में फंसे 110 भारतीय छात्र, कोटा का माज हैदर भी शामिल, राष्ट्रपति से लगाई गुहार

चर्मेश शर्मा ने छात्रों का जीवन बचाने के लिए राष्ट्रपति सचिवालय में दायर की याचिका. भारत सरकार व मानव अधिकार आयोग से भी गुहार.

By ETV Bharat Rajasthan Team

Published : March 7, 2026 at 5:11 PM IST

3 Min Read

बूंदी: ईरान पर अमेरिका और इजरायल की भीषण बमबारी के बीच राजस्थान के कोटा निवासी एमबीबीएस छात्र सहित 110 भारतीय विद्यार्थी ईरान की उर्मिया मेडिकल साइंस यूनिवर्सिटी में फंसे हुए हैं. सभी भारतीय छात्रों को ईरान के युद्ध क्षेत्र से शीघ्र सकुशल भारत लाने को लेकर विदेश में संकटग्रस्त भारतीयों की सहायता के लिए कार्य करने वाले राजस्थान बीज निगम के पूर्व निदेशक बूंदी निवासी कांग्रेस नेता चर्मेश शर्मा ने शुक्रवार को राष्ट्रपति द्रौपदी मुर्मू के नाम राष्ट्रपति सचिवालय में याचिका दायर की है.

शर्मा की ओर से इस मामले में भारत सरकार विदेश मंत्रालय में भी प्रधानमंत्री नरेंद्र मोदी, विदेश मंत्री एस जयशंकर और भारत सरकार के विदेश सचिव विक्रम मिश्री के नाम अधिकृत शिकायत दर्ज कराई है. वहीं, चर्मेश शर्मा वने राष्ट्रीय मानव अधिकार आयोग से भी 110 भारतीय छात्रों का जीवन बचाने के लिए मदद की गुहार लगाई है.

परीक्षाओं के बीच में शुरू हो गया युद्ध:कोटा निवासी छात्र माज हैदर सहित 110 भारतीय छात्र ईरान के वेस्ट अजरबैजान क्षेत्र में स्थित उर्मिया यूनिवर्सिटी ऑफ मेडिकल साइंस से एमबीबीएस कर रहे हैं और उनकी एमबीबीएस की परीक्षाएं चल रही थी. इसी बीच में इजरायल और अमेरिका ने ईरान पर भीषण हमला कर दिया, जिससे परिजनों की चिंता बढ़ गई है. कोटा के एमबीबीएस छात्र माज हैदर के मामा जुनैद फारुखी ने शुक्रवार को छात्रों की सकुशल वापसी के लिए चर्मेश शर्मा को सारे घटनाक्रम से अवगत करवाते हुए मदद का आग्रह किया. इसके बाद शर्मा ने सारे मामले से नई दिल्ली विदेश मंत्रालय व ईरान स्थित भारतीय दूतावास को सारी स्थिति से अवगत करवाया.

यूनिवर्सिटी से कुछ किमी दूर गिरे बम:कोटा निवासी भारतीय छात्र के मामा जुनैद फारुखी ने बताया कि जब से युद्ध शुरू हुआ है, पूरा परिवार गहरी चिंता में है. ईरान में उनका भांजा माज हैदर जिस उर्मिया मेडिकल साइंस यूनिवर्सिटी में एमबीबीएस कर रहा है, वहां से कुछ किमी दूरी पर भी बम बरसाए गए हैं और लगातार धमाकों की आवाजे आती रहती हैं.

भारतीय छात्रों का जीवन बचाया जाए:राष्ट्रपति सचिवालय में राष्ट्रपति द्रौपदी मुर्मू के नाम दायर याचिका में राजस्थान बीज निगम के पूर्व निदेशक चर्मेश शर्मा ने कहा कि उर्मिया विश्वविद्यालय में फंसे हुए सभी 110 भारतीय छात्रों का जीवन संकट में है, क्योंकि पूरे ईरान में इजरायल और अमेरिका के द्वारा भीषण बमबारी की जा रही है. अमेरिका ने आज रात भी ईरान पर भारी हमले की चेतावनी दी है. ऐसे में भारत सरकार को अंतरराष्ट्रीय कूटनीतिक समन्वय से तत्काल इस मामले में कार्यवाही करते हुए सभी छात्रों का जीवन बचाकर उन्हें शीघ्र सकुशल भारत लाया जाना चाहिए.

**Source: <https://www.patrika.com/raisen-news/mp-news-reel-shot-with-cannon-fire-at-raisen-fort-pro-iran-slogans-raised-demand-for-strict-action-20406679>**

रायसेन किले में तोप चलाकर बनाई रील, ईरान के समर्थन में लगाए नारे; सख्त कार्रवाई की मांग

MP News: मध्य प्रदेश के रायसेन से एक वीडियो वायरल हो रहा है। जिसमें ईरान के समर्थन में नारे लगाए गए।

2 min read

रायसेन, Himanshu Singh

Mar 07, 2026

MP News: मध्य प्रदेश के रायसेन जिले में ईरान-इजरायल और अमेरिका के बीच चल रहे युद्ध की चर्चाएं हर जगह हो रही हैं। लेकिन रायसेन में एक ऐसा वीडियो वायरल हुआ, जो प्रशासन और मानव अधिकार आयोग के सदस्यों ने आपत्ति उठाई है। ऐतिहासिक किले की प्राचीर से रोजा इफ्तारी के समय का संकेत देने के लिए तोप चलाने पहुंचे खुद युवाओं ने ईरान के समर्थन में नारेबाजी करते हुए वीडियो बनाया, जो कि सोशल मीडिया पर वायरल हो गया। वीडियो में कुछ युवक तोप दागते हुए नारे लगाते और ईरान का साथ देने की बात कहते सुनाई दे रहे हैं।

राष्ट्रीय मानवाधिकार आयोग ने उठाए सवाल

वीडियो सामने आने के बाद राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियांक कानूनगो ने सोशल मीडिया पर पोस्ट करते हुए सवाल उठाए। उन्होंने लिखा कि मध्यप्रदेश के रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की सफ़ील से आवासीय बस्ती के ऊपर देसी अवैध तोप चलाकर जनजीवन को खतरे में डाल रहे यह शोहदे ईरान और रमजान के नाम पर भय फैला रहे हैं।

प्रियांक कानूनगो बोले- भेजेंगे नोटिस

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने कहा कि यहीं स्थित महादेव के मंदिर में हिंदुओं को दर्शन करने से बड़ी मुस्तैदी से रोकने वाले आर्कियोलॉजिकल सर्वे ऑफ इंडिया तथा स्थानीय प्रशासन के अफसरों को उतनी ही तत्परता के साथ इन पर अवैध हथियार बनाने, गोला बारूद चलाने, दहशत फैलाने, नागरिकों के जीवन को खतरे में डालने और पुरातत्व धरोहर को नुकसान पहुंचाने के लिए मुकदमा बना लेना चाहिए। बाकी हम तो कार्रवाई के लिए नोटिस भेज ही रहे हैं, तब अफसरों को कर्तव्य पालन ना करने का हिसाब भी देना होगा। नौकरी सरकार की है और नियम भी सरकार के हैं, इसलिए पालन करवाना होगा।

टीआई के पास पहुंचा वीडियो

रायसेन तहसीलदार भरत मांडरे ने कहा कि वीडियो की जानकारी मिली है। थाना कोतवाली पुलिस को उक्त वीडियो दे दिया है। वो इसकी जांच करेंगे। इस मामले में जो भी नियमानुसार कार्रवाई होगी, की जाएगी।

**Source: <https://www.bhaskar.com/amp/local/mp/raisen/news/raisen-fort-cannon-controversy-priyank-kanungo-statement-137372522.html>**

रायसेन किले से तोप चलाने का VIDEO: एडिट कर अल्लाह-हू-अकबर के नारे लगाते दिखाया; भोपाल में ट्रंप की जानवर से तुलना, पैरों से रौंदे पोस्टर

रायसेन 3 घंटे पहले

ईरान पर हमले के खिलाफ मध्य प्रदेश के रायसेन किले से तोप चलाई गई।

मध्य प्रदेश के रायसेन किले से तोप चलाने का एक वीडियो सामने आया है। वीडियो में कहा जा रहा है कि हम ईरान का साथ देने जा रहे हैं। अल्लाह-हू-अकबर। भारत के मुसलमान न कल डरे थे, न आज डरेंगे और न जब तक दुनिया रहेगी, डरेंगे।

वायरल वीडियो में दिख रहा है कि चार युवक रायसेन के ऐतिहासिक किले की पहाड़ी पर खड़े हैं। नारे के बाद एक व्यक्ति तोप के पास आता है। वह माचिस से तोप जलाता है। इसके बाद तोप चल जाती है। सामने से पूरा शहर दिखाई देता है। आसपास का इलाका धुएं से भर जाता है।

दो अलग-अलग वीडियो को जोड़कर बनाया वायरल वीडियो दानिश स्टार (danish\_star\_) नाम की सोशल मीडिया आईडी से अपलोड किया गया है। इसमें दो अलग-अलग वीडियो क्लिप को आपस में जोड़कर एक नया वीडियो तैयार किया गया है। वीडियो में वॉइस ओवर और बैकग्राउंड म्यूजिक भी जोड़ा गया है, जिससे इसे और प्रभावी बनाने की कोशिश की गई है।

वीडियो में दिख रहा है कि पहाड़ी पर तोप के पास दिखाई दे रहे चार युवक और तोप चलाते हुए दिख रहा व्यक्ति अलग-अलग समय पर शूट किए गए वीडियो के हिस्से हैं। बाद में इन दोनों क्लिप को एडिट कर एक साथ जोड़ दिया गया। उसी रूप में सोशल मीडिया पर अपलोड कर दिया गया।

वीडियो को 4,000 से अधिक लोग देख चुके

वीडियो सोशल मीडिया पर तेजी से वायरल हो रहा है। अब तक इसे करीब 4,000 से अधिक लोग देख चुके हैं, जबकि 100 से ज्यादा कमेंट भी आ चुके हैं। इसके अलावा वीडियो को लगभग 1,200 बार शेयर किया गया है। वीडियो के कैप्शन में "भारत के मुसलमान" लिखा गया है।

ये 3 तस्वीरें देखिए...

वीडियो में युवकों को ईरान के समर्थन में नारे लगाते दिखाया गया है।

माचिस की तीली से आग जलाने के बाद तोप से फायरिंग। आसपास धुआं-धुआं।

इस तोप से फायरिंग की गई थी। इसे चलाने के लिए लाइसेंस की जरूरत होती है।

रोजा खोलने की सूचना देने के समय बनाया गया वीडियो

वीडियो आज (शनिवार) वायरल हुआ है। भोपाल के कुछ युवाओं ने तोप चलते समय वीडियो बनाया था, जिसे वायरल किया है। बताया जा रहा है कि यह वीडियो रमजान के दौरान रोजा खोलने की सूचना देने के समय बनाया गया है। हालांकि वीडियो कि अब तक पुष्टि नहीं हो सकी है।

वीडियो Danish Star नाम की ID से पोस्ट किया गया।

देसी तोप चलाकर रमजान के नाम पर भय फैला रहे- प्रियंक कानूनगो वायरल वीडियो पर राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने सवाल उठाए हैं। उन्होंने सोशल मीडिया पर लिखा, मध्यप्रदेश के रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की सफ़ील से आवासीय बस्ती के ऊपर देसी अवैध तोप चलाया गया है। जनजीवन को खतरे में डाल रहे हैं। शोहदे ईरान और रमजान के नाम पर भय फैला रहे हैं।

लफंगों के खिलाफ कार्रवाई होनी चाहिए- प्रियंक कानूनगो

कानूनगो ने कहा कि आर्कियोलॉजिकल सर्वे ऑफ इंडिया और लोकल एडमिनिस्ट्रेशन के अधिकारी इतनी मेहनत से हिंदुओं को यहां मौजूद महादेव मंदिर में जाने से रोक रहे हैं। उन्हें लफंगों के खिलाफ गैर-कानूनी हथियार बनाने, गोला बारूद चलाने, दहशत फैलाने, आर्कियोलॉजिकल धरोहर को नुकसान पहुंचाने के लिए केस फाइल करने चाहिए।

कानूनगो ने कहा कि हम तो कार्रवाई के लिए नोटिस भेज ही रहे हैं, तब अफसरों को कर्तव्य पालन ना करने का हिसाब भी देना होगा। नौकरी सरकार की है। नियम भी सरकार के हैं, इसलिए पालन करवाना होगा।

कानूनगो ने सख्त कार्रवाई के लिए सोशल मीडिया पोस्ट लिखी है।

तहसीलदार बोले- कार्रवाई करेंगे

रायसेन के तहसीलदार भरत मांडरे ने कहा कि उन्हें वीडियो के बारे में जानकारी मिली है। उन्होंने इस बारे में पुलिस स्टेशन को सूचित कर दिया है। पुलिस भी जांच के बाद कानूनी कार्रवाई करेगी।

रमजान के महीने में तोप चलाने के लिए लाइसेंस मिलता है

रमजान के दौरान जाला प्रशासन रोजेदारों को सेहरी और इफ्तार का समय बताने के लिए रायसेन किले की पहाड़ी से तोप चलाने के लाइसेंस देता है। तोप के लिए बारूद भी दिया जाता है। प्रशासन सरकारी खजाने से एक छोटी तोप और बारूद देता है। रमजान का महीना खत्म होने के बाद तोप को सरकारी खजाने में वापस कर दिया जाता है।

रमजान के दौरान सेहरी का ऐलान करने के लिए सुबह करीब 3:30 बजे तोप चलाई जाती है। इसी तरह शाम को इफ्तार के समय तोप चलाई जाती है। तोप में बारूद भरा जाता है। माचिस की तीली से आग लगाई जाती है। कुछ देर बाद एक जोरदार धमाका होता है, जिससे रोजेदारों को समय का पता चलता है। कहा जाता है कि यह परंपरा नवाबी जमाने से चली आ रही है।

भोपाल में डोनाल्ड ट्रंप के पोस्टर पैरों से कुचला, जनवरों से की तुलना

वहीं दूसरी घटना भोपाल के नरेला विधानसभा क्षेत्र की है। बिस्मिल्लाह कॉलोनी में मस्जिद गरीब नवाज में एक प्रोग्राम के दौरान, US प्रेसिडेंट डोनाल्ड ट्रंप के पोस्टर जमीन पर रखकर उन्हें पैरों तले कुचल दिया गया। इस दौरान "इजराइल मुर्दाबाद" और "अमेरिका मुर्दाबाद" के नारे भी लगाए गए।

मौलाना रज-उल-हसन हैदरी ने कहा, आज दुनिया में जालिम ताकतें मजलूमों का खून बहा रही हैं। चाहे वह इजराइल हो या अमेरिका, उनके हाथ मजलूमों और बेगुनाहों के खून से रंगे हैं। अल्लाह उन्हें इज्जत दे। मौलाना ने ट्रंप की तुलना जानवर से भी की।

मौलाना रजी उल हसन हैदरी ने ट्रंप की तुलना जानवर से की।

हम भूखे रह जाएंगे, लेकिन शिक्षा जरूर मिलेगी मौलाना हैदरी ने कहा, कुछ लोग कहते हैं कि हम भूखे रह जाएंगे, लेकिन शिक्षा जरूर मिलेगी। इसी शिक्षा की वजह से आज दुनिया की राजनीति और टेक्नोलॉजी में उनका असर दिख रहा है।

उन्होंने कहा कि मुसलमानों को भी शिक्षा के क्षेत्र में आगे बढ़ना चाहिए, क्योंकि किसी भी समुदाय की तरक्की का रास्ता शिक्षा से ही होकर जाता है। जब 1979 में ईरान में क्रांति सफल हुई, तो ज्ञान और शिक्षा पर जोर दिया गया।

**Source: <https://www.inextlive.com/uttarakhand/dehradun/human-rights-cell-to-be-set-up-in-doon-medical-college-1772876604>**

Dehradun News: दून मेडिकल कॉलेज में बनेगी ह्यूमन राइट सेल

By: Inextlive | Updated Date: Sat, 07 Mar 2026 15:14:09 (IST)

मरीजों के अधिकारों की सुरक्षा और स्वास्थ्य सेवाओं में पारदर्शिता सुनिश्चित करने के उद्देश्य से राजकीय दून मेडिकल कालेज में मानवाधिकार सेल स्थापित किया जाएगा।

देहरादून, ब्यूरो: मरीजों के अधिकारों की सुरक्षा और स्वास्थ्य सेवाओं में पारदर्शिता सुनिश्चित करने के उद्देश्य से राजकीय दून मेडिकल कालेज में मानवाधिकार सेल स्थापित किया जाएगा। यह निर्णय राष्ट्रीय मानवाधिकार आयोग के विशेष मानिटर प्रो। कन्हैया त्रिपाठी के निरीक्षण के बाद लिया गया।

प्रावधानों का पालन जरूरी

निरीक्षण के दौरान उन्होंने अस्पताल की व्यवस्थाओं, उपचार प्रक्रिया की पारदर्शिता, अभिलेखों के संधारण और शिकायत निवारण प्रणाली की विस्तृत समीक्षा की। प्रो। त्रिपाठी ने विभागाध्यक्षों, संकाय सदस्यों, रेजिडेंट चिकित्सकों और छात्र-छात्राओं के साथ संवाद करते हुए मानवाधिकार संरक्षण तंत्र को और सुदृढ़ करने पर जोर दिया। उन्होंने कहा कि चिकित्सा संस्थानों में संवेदनशीलता, जवाबदेही और विधिक प्रविधानों का पालन अनिवार्य है। प्रस्तावित मानवाधिकार सेल मरीजों और उनके परिजनों की शिकायतों की प्राप्ति, जांच और समयबद्ध निस्तारण सुनिश्चित करेगा। परिसर में शिकायत पेटी स्थापित की जाएगी और अधिकारियों, कर्मचारियों व छात्र-छात्राओं के लिए मानवाधिकार विषयक कार्यशालाएं आयोजित की जाएंगी। निरीक्षण के दौरान संस्थान में संचालित मेंटर-मेंटी कार्यक्रम और फैमिली अडाप्शन प्रोग्राम की भी जानकारी दी गई। बताया गया कि मेंटर-मेंटी कार्यक्रम के अंतर्गत प्रत्येक संकाय सदस्य के साथ तीन छात्र-छात्राओं को जोड़ा गया है, ताकि उन्हें शैक्षणिक एवं व्यक्तिगत मार्गदर्शन निरंतर प्राप्त हो सके। वहीं, फैमिली अडाप्शन प्रोग्राम के अंतर्गत प्रत्येक छात्र द्वारा पांच परिवारों को गोद लिया गया है, जिन्हें निर्धारित अवधि तक स्वास्थ्य परामर्श, प्राथमिक चिकित्सकीय सहायता तथा जागरूकता कार्यक्रमों के माध्यम से सहयोग प्रदान किया जाता है। इस पहल को प्रो। त्रिपाठी ने सामुदायिक स्वास्थ्य सुदृढ़ीकरण की दिशा में महत्वपूर्ण कदम बताया। फोरेंसिक मेडिसिन विभाग द्वारा सुझाव दिया गया कि मेडिको-लीगल एवं पोस्टमार्टम प्रक्रियाओं में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए सभी प्रपत्रों एवं आवश्यक सूचनाओं को स्पष्ट एवं व्यवस्थित रूप से उपलब्ध कराया जाए। इस पर विशेष मानिटर द्वारा आवश्यक सुधारात्मक कदम उठाने के निर्देश दिए गए। इस अवसर पर प्राचार्या डा। गीता जैन, चिकित्सा अधीक्षक डा। रविंद्र सिंह बिष्ट, डा। शैलेंद्र सिंह राणा, डा। कोपल पंवार, डा। अनिल जोशी सहित सभी विभागाध्यक्ष और वरिष्ठ चिकित्सक उपस्थित रहे।

**Source: <https://thesootr.com/state/madhya-pradesh/raisen-fort-cannon-firing-viral-video-nhrc-action-11183269>**

रील और रसूख के चक्कर में उड़ाई कानून की धज्जियां, रायसेन किले से बस्ती पर दागी तोप

Amresh Kushwaha, 07 Mar 2026 15:22 IST

Raisen. सोशल मीडिया पर रील बनाने का चस्का और रसूख दिखाने की होड़ कभी-कभी कानूनी सीमाओं को लांघ जाती है। मध्य प्रदेश के रायसेन जिले में एक ऐसा ही मामला सामने आया है।

यहां ऐतिहासिक किले की प्राचीर से रिहायशी इलाके की ओर तोप दागने का वीडियो वायरल हुआ है। इस घटना ने न केवल सुरक्षा व्यवस्था पर सवाल खड़े किए हैं, बल्कि अब यह मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) की चौखट तक पहुंच गया है।

तोप चलाने से जनजीवन को है खतरा

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने इस घटना पर कड़ा रुख अपनाया है। उन्होंने सोशल मीडिया पर स्पष्ट किया कि पुरातत्व विभाग के जरिए संरक्षित किले से इस तरह अवैध तोप चलाना जनजीवन को खतरे में डालने जैसा है।

आयोग ने स्थानीय प्रशासन और भारतीय पुरातत्व सर्वेक्षण (ASI) की कार्यप्रणाली पर भी उंगली उठाई है। उन्होंने कहा कि जो अफसर मंदिर में दर्शन रोकने के लिए मुस्तैद रहते हैं, वे इन शोहदों पर कार्रवाई करने में सुस्त क्यों हैं? अब आयोग दोषियों के साथ-साथ लापरवाह अफसरों को भी नोटिस भेजने की तैयारी में है।

मध्यप्रदेश के रायसेन में पुरातत्व विभाग द्वारा संरक्षित किले की सफ़ील से आवासीय बस्ती के ऊपर देसी अवैध तोप चलाकर जनजीवन को खतरे में डाल रहे यह शोहदे ईरान और रमजान के नाम पर भय फैला रहे हैं।

यहीं स्थित महादेव के मंदिर में हिंदुओं को दर्शन करने से बड़ी मुस्तैदी से रोकने वाले... [pic.twitter.com/I5CFQzRfMF](https://pic.twitter.com/I5CFQzRfMF)

— प्रियंक कानूनगो Priyank Kanoongo (@KanoongoPriyank) March 7, 2026

250 साल से चली आ रही परंपरा

रायसेन में नवाबों के दौर से करीब 250 साल पहले एक परंपरा शुरू हुई थी। रमजान के महीने में सेहरी और इफ्तार के समय का संकेत देने के लिए तोप दागी जाती है। भोपाल से करीब 40 किलोमीटर दूर बसे इस कस्बे में आज भी मुस्लिम त्योहार कमेटी के युवक तोप को पहाड़ी की चोटी पर ले जाते हैं। हालांकि, पहले यहां किले पर तैनात बड़ी तोप का इस्तेमाल होता था। वहीं, 1950 के दशक में किले के क्षतिग्रस्त होने के बाद से छोटी तोप का उपयोग किया जा रहा है।

शस्त्रागार से निकलती है तोप

हरानी की बात यह है कि जिस तोप से धमाका किया जा रहा है, वह साल भर जिला शस्त्रागार में सुरक्षित रखी जाती है। रमजान के दौरान इसे बाहर निकाला जाता है। वर्तमान में इसमें करीब 300 ग्राम बारूद का उपयोग होता है।

आमतौर पर यह प्रक्रिया सिर्फ जानकारी देने के लिए होती है। वहीं, हाल ही में जिस तरह से इसे शक्ति दिखाने और रील बनाने के लिए इस्तेमाल किया गया, उससे सुरक्षा को लेकर सवाल खड़े हो गए हैं।

आसपास की आबादी में फैल रही दहशत

परंपरा के मुताबिक, जैसे ही मस्जिद में लाल बत्ती जलती है, तोप दाग दी जाती है। वहीं, प्रियंक कानूनगो का कहना है कि इस प्रक्रिया से ऐतिहासिक धरोहर को नुकसान हो रहा है। साथ ही, आसपास की आबादी में दहशत फैल रही है।

प्रियंक कानूनगो ने पुलिस को यह साफ-साफ कहा है कि FIR दर्ज करते वक्त ध्यान रखा जाए कि शोहदों ने इंट्राग्राम पर कुछ पुराने वीडियो भी डाले हैं। इसे भी संज्ञान में लिया जाए, ताकि जांच में कोई चूक न हो।